

MINISTRY OF LAW AND JUSTICE

(Department of Justice)

NOTIFICATION

New Delhi, the 23rd August, 2022

G.S.R. 649(E).—In exercise of the powers conferred by sub-section (1) and clauses (c) and (f) of sub-section (2) of section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958 (41 of 1958), the Central Government hereby makes the following rules further to amend the Supreme Court Judges Rules, 1959, namely:-

1. (1) These rules may be called the Supreme Court Judges (Amendment) Rules, 2022.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Supreme Court Judges Rules, 1959 (hereinafter referred to as the said rules), in rule 3 B, in sub-rule (3), after the proviso, the following proviso shall be inserted, namely:-
“Provided further that the following staff shall be deployed with a retired Chief Justice and a retired Judge of Supreme Court for a period of one year from the date of retirement from the establishment of Supreme Court or a High Court with full pay and allowances admissible to regular employees of Supreme Court-
 - a) chauffeur (equivalent to the level of Chauffer in the Supreme Court).
 - b) secretarial assistant (equivalent to the level of the Branch Officer in the Supreme Court).”.
3. After rule 3 B of the said rules, the following rule shall be inserted, namely:-
“3 C. Security Cover.- A retired Chief Justice or retired Judges shall be entitled to a security cover round the clock at residence in addition to round the clock personal security guard for a period of one year from the date of retirement.”.
4. In rule 4 of the said rules, before the explanation, the following proviso shall be inserted, namely:-
“Provided that a retired Chief Justice shall be entitled to a rent free Type-VII accommodation at Delhi (other than the designated official residence) for a period of six month from the date of retirement.”.
5. After rule 5 of the said rules, the following rule shall be inserted, namely:-
“5 A.Protocol.- A retired Chief Justice or a retired Judge shall be entitled to protocol to extend courtesies at ceremonial lounges at airports.

[F. No. L-11017/1/2020-Jus.I]

NIRAJ KUMAR GAYAGI, Jt. Secy.